

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3904

ANSWERED ON:22.08.2005

NATIONAL ACTION PLAN FOR SAFEGUARD OF HEALTH OF INDUSTRIAL WORKERS

Gudhe Shri Anantrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has prepared national action plan in order to safeguard the health of industrial workers and others in the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor alongwith the time by which it is likely to be prepared;
- (d) whether the State Governments are also being consulted; and
- (e) if so, the reaction of the State Governments in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) & (b): In order to safeguard the health of industrial workers provisions are available in the Factories Act, 1948 for factory workers and in the Mines Act, 1952 for mine workers. The owners of the establishments and mine managements are responsible for ensuring the safety and health of workers employed by them, as per the provisions of these legislations.

(c): Does not arise.

(d) & (e): The State Government/Union Territory Administrations are empowered to frame their own rules under the Factories Act, 1948 and also to enforce them within their state. The Mines Act provisions are enforced by the Directorate General of Mines Safety. The Conference of Chief Inspectors of Factories is held regularly to seek the views of State Governments in the area of safety and health of workers. They are also consulted before any amendment in the safety legislations.